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**తెలంగాణ రాజపత్రము**  
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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 24th March, 2021.

**L.A. BILL No. 1 OF 2021.**

**A BILL FURTHER TO AMEND THE TELANGANA  
PUBLIC EMPLOYMENT (REGULATION OF AGE  
OF SUPERANNUATION) ACT, 1984.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Act, 2021.

**Short  
title  
and  
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ment.**

[1]

**B. 197 (RSN)**

(2) It shall come into force on such date the State Government may by notification in the Telangana Gazette, appoint.

**Amend-  
ment of  
Section  
3.  
(Act  
No. 23  
of 1984)**

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3,-

(i) in sub-section (1), for the words "fifty eight years" the words "sixty one years" shall be substituted;

(ii) in sub-section (1A), for the words "sixty years" the words "sixty one years" shall be substituted;

(iii) in sub-section (2), for the words "sixty years" the words "sixty one years" shall be substituted;

(iv) in sub-section (3),-

(a) for the words "sixty years" the words "sixty one years" shall be substituted;

(b) in the Explanation-II, in clause (a), for the words "fifty eight or sixty years or sixty five years" the words "sixty one years or sixty five years" shall be substituted;

(v) in sub-section (4),-

(a) in clause (a), for the words "fifty eight years" the words "sixty one years" shall be substituted;

(b) in clause (b), for the words "sixty years" the words "sixty one years" shall be substituted.

**STATEMENT OF OBJECTS AND REASONS**

The age of superannuation of persons appointed to public services and posts in connection with the affairs of the State of Telangana is regulated by the provisions of the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984. As per the existing provisions of the said Act, the age of superannuation is 58 years in respect of Government employees, 60 years in respect of members of State Higher Judicial Services and State Judicial Service, Last Grade Services employees and Workmen and 65 years in respect of teaching faculty in Government Medical Colleges.

The issue of enhancing the superannuation age for government employees has been under consideration of the Government for some time for reasons such as increase in life expectancy, health conditions and late entry into Government service due to increase in the qualifying age. The issue was accordingly referred to the First Telangana Pay Revision Commission for examination. The Pay Revision Commission in its report recommended to increase the age of superannuation for Government employees from 58 years to 60 years. Government have considered the report of the Pay Revision Commission and after further consultation with various Employees and Service Associations and due examination of all the relevant factors, decided that it would be appropriate to enhance the age of superannuation for all State Government Employees, whose age of superannuation at present is 58 years or 60 years, to 61 years, by suitably amending the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984.

This Bill seeks to give effect to the above decision.

**T. HARISH RAO,**  
Minister for Finance.

**FINANCIAL MEMORANDUM**

Due to introduction of the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Bill, 2021, there would no new item of recurring or non-recurring expenditure from the consolidated fund of the State.

**T. HARISH RAO,**  
Minister for Finance.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND THE CONDUCT OF BUSINESS IN  
THE TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Bill, 2021, after it is passed by the Legislature of the State may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**T. HARISH RAO,**  
Minister for Finance.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.